

The order passed by Hon'ble JAD-I & Hon'ble JAD-II on the mention-slips filed by Ld. Counsels through the e-mail [mentioning.phc-bih@gov.in](mailto:mentioning.phc-bih@gov.in)  
The Ld. Counsels are requested to make mentioning of extremely urgent matters only. All A.Bails and R.Bails including tied-up matters are to be listed in order of their seniority as such no need to mention for their listing.

All Civil & Cr. Matters of the year 2020 & 2021 have been listed in order of their seniority before the respective Benches as such no need to mention for the listing of such cases.

The case already listed before a Bench may be mentioned before the Bench concerned only.

**Mentioning matters regarding urgent hearing of pending cases:**

Sl.No.	Name of Adv. With Ph.No.	Name of Party	Nature of Case	Reasons for Mentioning	Remarks
<b>(From 12:00 PM of 18.04.2022 to 11:00 AM of 19.04.2022)</b>					
<b>Civil Matters</b>					
1.	Chandra Kant 9430206318	Shanty Devi and Ors.	MJC. No. 4139/2013	This is restoration of first appeal no 353/1979, which was dismissed for default due to death of advocate of the petitioner, now there is execution of decree is going on and due to this OP are bent upon to dispossessed petitioner from shop. Hence office may be directed to list this case, as early as possible.	To be Listed for restoration
2.	VAGISHA PRAGYA VACAКNAVI 8084691944	Krishan Murari Kumar @ Krishna Murari Kumar & Ors	MJC. No.205 of 2022	Due to petitioners case before this Hon'ble Court, an enquiry was conducted for finding forgery / illegalities in recommendation and appointment in pursuance of advertisement No.1/93 and during such exercise much time has elapsed. As of now the matter of enquiry attained finality even then the petitioners are not being recommended and appointed on the remaining vacancies despite the order of this Hon'ble Court as well as consent given by the respondents before this Hon'ble Court for filling up remaining vacancies	No Urgency

				expeditiously after enquiry. Hence, the petitioners are awaiting for justice since long. Much time has elapsed. The matter therefore, be heard on priority basis.	
3.	VAGISHA PRAGYA VACAКNAVI 8084691944	Kishori Yadav & Ors.	S.A.No.527 of 2019	I.A. has been filed for staying the proceedings of Execution Case No.03 of 2021 pending in the court of learned Munsif Sadar, Motihari, East Champaran. An execution case has been filed by the respondents for execution of decree of recovery of possession. The appellants are in possession over the suit land on the basis of registered sale deed which has not been challenged by the plaintiffs and not set aside by any competent court till date. Thus, the legal and lawful possession of the appellants cannot be disturbed. The matter is urgent.	To be Listed for IA
4.	VAGISHA PRAGYA VACAКNAVI 8084691944	Pramod Kumar Singh & Ors.	C.W.J.C. No...../2 022 Token No.6801/2022	APPEARANCE IN EXAMINATION- *BY Advertisement No.04 of 2022 of BPSC, applications has been called for appointment on the post of Head Master. One of the condition is that the service must be confirmed and a format of experience is required to be signed and uploaded for filing examination form. The petitioners have completed B.Ed training for session 2015-17 but after intervention of Honble Court, their result was published on 20.03.2020. However, the principal concern and DPO are signing the required format confirming the service, which is mandatory for	To be Listed once case no. is generated

				filling the form. Thus, the petitioners although being qualified are unable to participate and fill examination form. The last date to fill form is 22.04.22. The matter is very urgent and therefore, be heard on priority basis as the respondents are violating Art.16 of the petitioners.	
5.	Sunil Kumar Pandey 9835092477	Rakesh Kumar	M.A. No. 362/2019	In the above noted case, appellant has filed M.A. No. 362/2019 against the respondent namely Rakesh Kumar and in the above noted appeal status quo with regard to the custody of the child granted by the Hon'ble Court on 25.07.2019. and due to covid-19 this appeal was not listed. Hence this case may be listed on the priority basis vide the order dated 25.07.2019.	No Urgency
6.	Mahasweta Chatterjee 8294731916	Sudha Kumari.	C.W.J.C. No.- 16394 of 2015.	The Petitioner was appointed as A.N.M. in the year 1980 and the date of birth recorded in her service book is 05.05.59; subsequently in the year 2015 dispute raised regarding her date of birth being 27.08.54 and the petitioner was made to retire treating her date of birth on 27.08.54. The urgency is that the petitioner has no income for 5 years and she is critically ill and confined to bed but in absence of fund she is left without any proper treatment.	No Urgency
7.	Bijay Kumar Pandey 9955426057	Lal Bahadur Paswan	CWJC. No. 15225/2019	Petitioner retired in 2011 i.e. on 30.06.2011/ aged about 70 years, Benefit of 2 <sup>nd</sup> ACP not given, the account dept. sanctioned, earlier collector Munger ordered Petitioner is in urgent need of money, not listed in any	No Urgency

				list. Hence the urgency.	
8.	Shashi Dhar Jha 9430603836	Urmila Kumari	CWJC. No. 13820/2019	Vide order dated 11.07.2019, this Hon'ble has directed D.P.O. Saran to file C.A. indicating there in place of posting as well as payment of salary to this petitioner as petitioner cannot be left without posting and for the lapse of Respondent petitioner cannot be directed for .....	No Urgency
9.	ABU NASAR 9819035906	ABC	CWJC. No. 7055/2022	The writ petition has been filed by the victim through her father, who is a rape survivor, for medical termination of the pregnancy with foetus of 26 weeks(+/- 2 weeks) along with other allied prayers. The victim is a minor aged about 16 years who has been raped by a local neighbour on multiple counts which has led to the pregnancy. It is not humane and dignified for her to give birth to the child conceive out of rape. Hence, considering the urgency in the matter as the foetus is already of 26 weeks and the risk that it may have to the life of the victim, this request for urgent listing and out of turn hearing may kindly be allowed.	To be Listed urgently
10.	Ram Ishwar Prasad 9835405267	Abhesh Kumar Yadav	MJC. No. 152/2022 IN CWJC. No. 213/2012	That, this application is being filed of the petitioner for modification of common order dt. 17.01.2017 by Hon'ble allowing the said order in favour of petitioner and others to extent to kindly grant permission to correct the mistake in spelling of name of father of petitioner.	No Urgency
11.	Mr. Anurag Saurav-	Dr. Vinod Kumar Singh	CWJC. No. 16207 of 2009	Petitioner has challenged the seniority list whereby and where under person	No Urgency

	9431602901			junior to the petitioner has been kept above in the list and further the junior of the petitioner got promoted to the post of Associate Professor, apart from that the petitioner is going to be retired within a period of two years and the seniority list of 2009 has been challenged and matter is pending for final hearing ..	
12.	ALKA SINGH 9504564089	Birbal Singh and others	F.A. No. 93/2014	In the present case F.A. No. 93 of 2014 has been filed on behalf of the appellant stating that partition suit no. 119/2001/1296/2014 has been filed by the plaintiff for partition be meats and bounds and separated Takhta by appointing pleader commissioner to the extent of half share of the land given in the schedule of the plaint. The Hon'ble Mr. Justice Aditya Kumar Trivedi vide order dated 17.01.2020 directed the "Office to intimate learned counsel for the appellants as well as remaining respondents in order to facilitate appearance on the next date" while listing the case on 24.02.2020. however the matter was not listed before any of the Court on the said date and hence since the matter is pending. Hence the matter may be listed before the Hon'ble Court on urgent basis.	No Urgency
13.	Arghesh Kumar 9931838983	Pappu Kumar	CWJC. No. 5084/2012	This case has already been heard by Hon'ble Mr. Justice Madhuresh Prasad and his lordships order list this case on 25.11.2019 under heading for order but on that date case listed before Hon'ble Mr. Justice Rajendra Kumar Mishra.	No Urgency

				And his lordships ordered let this case be listed before appropriate bench after obtaining the due permission from the Hon'ble Chief Justice, So may kindly be permission granted ..... lordship for listing his case to appropriate bench of this Hon'ble Court.	
14.	Rakesh Kumar Shrivastava 9835405493	Anju Kumari	CWJC. No. 5145/2020	The aforesaid case has file for payment of salary and the petitioner is in starvation due to non-payment of salary. Hence the matter is urgent.	No Urgency
15.	Rakesh Kumar Shrivastava 9835405493	Chinta Devi	CWJC. No. 18658/2014	The petitioner is in starvation due to dismissal from the service as Aganwari Sevika belongs from schedule case and schedule Tribe community. Hence the matter is urgent.	No Urgency
16.	Virendra Prasad 9835617808	Sanjeevan Prasad Singh And Ors.	L.P.A No. 15/2022	Appellants ..... the order passed in MJC. No. 3426/2015. Appellants are still working as D.D.T. sprayer workers more than 20 years the case of the appellant may be listed on priority basis. removed the all defect..... and by the stamp reporter.	Office to verify
17.	Gopal Kumar Jha 9199775381	Bibi Shamina Khatoon	S.A. No. 460/2021	The above mentioned S.A. has been mentioned for early listing so that permission may be obtained from concerned Hon'ble Court to convert the present S.A. into miscellaneous appeal as pointed out during stamp reporting. After consideration of mentioning dated 21.03.2022 it was directed that the mentioning may be made before respective bench where the matter is listed. But till date no bench was allotted for the present appeal. Therefore this case may listed on	Office to verify and to do the needful

				priority basis before appropriate bench.	
18.	Tejendra Sinha 9931022488	Md. Azib	CWJC. No. 21106/2018	Matter relates to the Admission and examination for the student of .... and due to dispute between two principal all function of the college hampered and the college in ..... is under the condition of closing as.... the students are suffered, and after hearing the Hon'ble Court directed to listing the case before Hon'ble Mr. Justice Chakaradhari Sharan Singh.	No Urgency
19.	Alok Kumar Rahi 9431381276	Shiv Lakhan Mahto	CWJC. No. 8917/2016	This writ has been filed for payment of arrears of salary accrued on account of deduction of the amount equal to the pension of the petitioner from his salary on his re-employment as financial advisor of the universities. The petitioner is now 74 years and got retired in year 2006. He was re-engaged/employed as financial Advisor to ..... universities at relevant times. This salary has been deducted contrary to the terms and conditions of re-employment by deducting the value of pension being received by him. The respondents are violating Rule 161(c) of Bihar pension Rules. The petitioner is 74 years old man and has lost this wife recently. And is suffering from ailments. Therefore prayer is to hear it on priority basis and grant liberty to represent to the respondent authorities.	No Urgency
20.	S.Azeem 9934984005	Md. Shamshad Alam	CWJC. No. 17804/2019	That it is compenssionate appointment of the petitioner they early petition was allowed by this Hon'ble Court but D.M. Purnea not .....	No Urgency

				The petitioner is going to be 40 years age and fighting for the .....	
21.	Tejendra Sinha 9931022488	Kundan Kumar	CWJC. No. 17614/2018	Petitioner has been terminated from the Gramin Awas Sahayak without any notice, show cause even the IO no termination letter has been issued to the petitioner and the writ petition never listed till the date for hearing.	No Urgency
22.	Madhusudan Rai 8252473443	Laxman Sah @ Laxman Prasad Shah	CWJC. No. 18157/2019	Writ petitioner has been filed for quashing the order dated 27.06.2019. passed in case no.02/2019 by the sub divisional officer Pupri Sitamarhi who has cancelled the P.D.S. license of the petitioner by one live orders. No any complain was made against the petitioner any time earlier prior to present one. My humble submission is kindly hear this at priority basis.	No Urgency
23.	Ashok Kumar 9431427088	Sadashiv Manda	LPA. No. 205/2019	That the appellant has been discharge from service grantee premature retirement by order dt. 7.11.2012 and the writ petition filed against the said order has been dismissed without considering the passes service record of the appellant the entire service and also without considering the last 5 years service, and also without considering the specific provision of compulsory retirement, and due to the said order the appellant who has no source of other livelihood is facing distribution along with whole family.	No Urgency
24.	Ajay Prasad 9334106274	Ajit Kumar Singh	CWJC 1261/2020	The writ application is for quashing the Rule 10(2) of the Arms Rule 2016 as	No Urgency



			(Validity of Act)	amended by the third Rule 2018 under the Arms Act 1959 whereas as per amendment, the sub-rule (2) of Rule 10 is ultra vires of the Constitution of India provided solely training course under the sub-rule {1j shall be conducted by accredited trainer having licence u/s 3Q who shall issue a certificate in form 51 to the applicant on satisfactory completion of the said course. Matter has to be decided is very urgent, may be place for orders .	
25.	Mr. Uday Pratap Singh 9931839171	Arun Kumar Verma & Others .	CWJC. No. 23963 of 2019	In this matter is arising out of the alleged non-payment. the arrears of 6 <sup>th</sup> pay revision to the petitioners, who have been the employees of Bihar State Beverages Corporation Ltd. and were deprived from the benefits, with partial compliance of the arrear payment to the employees of the same status in the Corporation by the order passed in the Civil Appeal No. 1468-69 of 2019 arising out of SLP (C) No. 2990-91 of 2019 by the Hon'ble Supreme Court of India to grant the benefit to all the employees working in the corporation with date of effective of the benefit. All the petitioners are almost of age group of 70-75 years old senior citizen having starving event to meet up their essential medical needs due to which few of them died during the pendency of the writ petition. The case was listed and heard earlier on 03.12.2019 with the direction to the Bihar State Beverages Corporation	No Urgency

				Ltd. to file counter affidavit within four weeks, but with no response till date and stand pending. Considering the gravity of violation of order of the Apex Court by the respondent corporation and ground of petitioners seniority, the writ case please be allow for listing and to be heard on priority to avail the benefit of the order within the life time to the petitioner.	
26.	Ajit Kumar Singh 9431660499	Ashok Kr. Nidhi	CWJC. No. 366/2021	The petitioner is retired employee and after his retirement the dept. proceeding was initiated on 17.01.2020. the petitioner is an ailing persons and he submitted for production of certain requisite documents but the same has not been supplied till now. So this case may kindly be taken up on priority basis.	May be mentioned before the respective Bench only where the matter is listed
27.	Ajit Kumar Singh 9431660499	Ashok Kr. Nidhi	CWJC. No. 173/2021	As per judicial order dt. 14.12.2021 the aforesaid case has to be listed on 04.01.2022 but till now this case has not been listed. The supplement has already been filed to bring on record the disciplinary Rules of B.S.F.C. on 24.12.2021. so this case may kindly be taken up on priority basis because the dept. proceeding the requisite documents has not been supplied to this petitioner.	May be mentioned before the respective Bench only where the matter is listed
28.	Bhola Prasad	Bhup Lal Mandal	CWJC. No. 3778/2021	Petitioner is PDS dealer whose license has been suspended on the granted of criminal case for black marketing of the subsidized grain and on show cause he has filed a reply and requesting for revocation of suspension still pending since 2019 (subject- EC Act.)	May be mentioned before the respective Bench only where the matter is listed

29.	Ram Kishor Singh 8210347638	Prem Kumar Parwin	CWJC. No. 24224/2018	Two increments of pay of the petitioner without cumulative effect with held vide resolution contained in memo no. 581 dated 27.04.2016. petitioner's appeal filed against the order dated 27.04.2016 was also been rejected on the ground that the same was time barred in terms of Rule 25 of the Bihar CCA Rules 2005. Petitioner's promotion to the higher post withheld due to this minor punishment. So this case may kindly be listed at priority basis.	No Urgency
30.	Ram Kishor Singh 8210347638	Prem Kumar Parwin	CWJC. No. 24433/2018	Without considering and dealing with the reply of the petitioner respondent No. 2 a warded the punishment with holding of two increments of pay of the petitioner without cumulative effect vide memo no. 655 dated 06.05.2017 and the petitioner's appeal against the said order has also been dismissed vide order dated 29.12.2017. petitioners promotion to the higher post with head due to minor punishment. So this case may kindly be heard on priority basis.	No Urgency
31.	Dudh Nath Singh 9835448797	Ranjan Kumar	CWJC. No. 18348/2019	Petitioner has been reinstated on the post of Panchayat member on 28.09.2018 by the district appellate authority, ..... and the said order is ..... in appeal by state appellate authority on 05.01.2021 in appeal no. 313 of 2019 preferred by DEO ..... the entire .....	No Urgency
32.	Dudh Nath Singh 9835448797	Navin Kumar Singh	CWJC. No. 25555/2019	Not legible	Not clear
33.	SUMEET KUMAR	Dilip Kumar Rai	CWJC No.- 10201 of 2016	The present case is for the quashing of the order	No Urgency

	SINGH 8292999999			dated 22.09.2015 contained in Memo No. 131 issued by the Director of Administration vide which the petitioner had been discharged and dismissed from his service and further direction had been issued for the recovery of the amount of price of 13 8 Sisam Trees from the due amount which are payable to the petitioner and further to deprive the petitioner from all the consequential benefits as in relation to its service.	
34.	Dr. Anjani Pd. Singh 9934040182	Ashok Kumar	CWJC. No. 20967/2018	The aforesaid case relates to benefits of the petitioner (Entrepreneur) under Bihar Industrial incentive policy 2011. The case was squarely covered by the several order of this Hon'ble Court up held by the apex court. The present case was dismissed for default and restored vide order dated 22.12.2021 in MJC. 1701/2021. May kindly heard the matter as an urgent matter. The small scale industries has going to ruin and petitioner is suffering from starvation.	No Urgency
35.	Dr. Anjani Pd. Singh 9934040182	Nawal Kishore Paswan	MJC. No. 95/2021 contempt in CWJC. No. 17916/2016	This Hon'ble Court has observed that "all exercise has completed within period of six month from the date of receipt/production of a copy of the order" vide order dated 17.07.2019 But till today the exercises has not completed by the D.M. Nawada. The petitioner are class IV employee of collectorate of Nawada suffering from starvation. Kindly list the matter as an urgent matter	No Urgency

				out of turn.	
36.	Dr. Anjani Pd. Singh 9934040182	Nawal Kishore Kumar	MJC. No. 1634/2021	In this case, This Hon'ble Court has directed the S.P. Nalanda to remove the encroachment on the land of the petitioner, the petitioner has approach several time to S.P. Nalanda But till today, no any action has been taken by the respondents, while they are lying paddy-pump on the land. May kindly heard the matter out of turn. The petitioner is a responsible agriculturist of the village.	No Urgency
37.	Ramadhar Shekhar 9431431885	Bibi Sajrun Nisha	MJC. No. 3829/2013 IN M.A. No. 33/2006 With MJC. No. 1392/2014 IN MJC. No. 1288/2010	That the above noted case become infructuous , and learned Lower Court Decided the matter so I want to withdraw the application.	To be Listed for withdrawal
38.	Mukesh Kumar Singh 7762960725	Rahul Kumar Singh	M.A. No. 547/2021	The matter is most urgent because the ex-parte judgement has been passed against the appellent. The said case may be listed under the heading for orders on 20.04.2022.	Office to verify and to be listed in order of seniority
39.	Mukesh Kumar Singh 7762960725	Jai Mala Kunwar @ Jai Mala Devi	CWJC. No. 1693/2018	The case was listed lastly for final hearing two years before the date of activeness of covid-19 lockdown, due to which the case is not going listed for last two years. Due to pending of the case the petitioner is unable to sell the land which is acquired by the railway (Union of India) and due to this the petitioner is facing so much hardship for his livelihood problems. Kindly list it immediately before the concerned bench last time.	No Urgency
40.	Shruti Sinha	Lakshman Dyal	EC-BRHC01-	Matter relates to election	To be Listed

	9234777367		24477-2022	of Chandra Mandi PACS. Nomination is from 21.04.2022 Extremely urgent matter.	once case no is generated
41.	Shilpi Keshri, 8987365744	Hasan Ahmed	C. REV NO-62/2021	THE PRESENT C.REV NO-62/2021 HASAN AHMAD VERSUS MD. SAFUDDIN AND OTHERS HAS BEEN FILED FOR RECALLING THE ORDER DATED- 05.03.2020 PASSED IN C.MISC NO-615/2019 WHEREBY AND WHEREUNDER THE SAID PETITION WAS PERMITTED TO BE WITHDRAWN AND IS DISMISSED AS SUCH. THE SAID REVIEW PETITION HAS BEEN FILED FOR REVIEWING THE ORDER DATED 05.03.2020 PASSED BY HON'BLE MR. JUSTICE VIKASH JAIN WHO HAS RETIRED AND THE SAID PETITION HAS NOT BEEN ALLOTTED TO ANY COURT. THE HON'BLE DISTRICT JUDGE MADHEPURA IS IN A VERGE OF PASSING THE FINAL ORDER IN PROBATE CASE NO-1/2018 IN WHICH THE PETITIONER TRIED TO INTERVENE BY FILING A PETITION UNDER ORDER-1 RULE-10 READ WITH SECTION-151 OF THE CPC FOR IMPEADING HIM AS OPPOSITE PARTY NO-2 WHICH IS REJECTED. THE MATTER IS REQUIRED TO BE HEARD AS PETITIONER IS ONE OF THE INTERESTED PARTIES.	To be Listed

42.	Mr. UM ESH CHANDRA VERMA 6202543657	URMILA DEVI & OTHERS	C.W.J.C, No. 15916 of 2021	That in the aforesaid case an Interlocutory Application has been filed on 15.04.2022, for stay the operation of notice under Form-II issued against the petitioners under section 6 sub-section (2) of Bihar Public Land Encroachment Act, 1956 and further issue a direction to the respondent authorities not to dispossess the writ petitioner from their residential houses and maintain the status quo, till the disposal of this writ application. It is therefore prayed, that the aforesaid case may kindly be listed before the Hon'ble Court for early hearing on priority basis.	May be mentioned before the respective Bench only where the matter is listed
43.	AJAY PRASAD 9334106274	Rajesh Kumar & Others	CWJC. No.1186/2022	That the petitioner filed the said writ application for issuance of a direction to the respondent authority to calculate the tenure of service period of the petitioner in pursuance with memo no.3(Mu/Estab.); dated 30.06.2004 as well as issuance of direction to the respondent authority to grant benefit of 1st ACP/MACP, benefit of old pension scheme/GPF Scheme as provided by Bihar Public Service-cum-District Magistrate, Khagaria. The matter is very urgent. May be placed for admission.	May be mentioned before the respective Bench only where the matter is listed
44.	AJAY PRASAD 9334106274	SAROJ DEVI & OTHERS	CWJC No.5732 of 2021	Instant writ application is for issuance of a direction to respondent Collector, Lakhisarai and Circle Officer, lakhisarai to hold inquiry with regard to the document which is annexed in written statement; one of them is rent receipt and other is	May be mentioned before the respective Bench only where the matter is listed

				register :-11 of 1984 of the Mauja No.1282, 1286, 1290, Khata No.425, 417. That the aforesaid case is very important for holding of an inquiry, may be placed under heading for admission before appropriate bench. The case is very urgent.	
45.	Gaurav Govind 9835086148	Mini Rani Sinha & Anr.	- CWJC No. 16668/2016	The Collector,Gaya after notification under Section 15(1) of the Ceiling Act issued Parcha in the name of respondent no. 8 to 31. The order of the Collector was set aside by the Addl. Member, Board of Revenue and the lands against which Parcha was issued fell in the share of the land holder but the Parcha holders are disturbing the possession of the petitioners. The Parcha holders are also changing the nature of the land by illegally	No Urgency
46.	Awadhesh Kumar Mishra 9308068153	Shiv Nandan Mahto	CWJC. No. 11359/2015	It relates to grant of ACP and give financial benefits to the petitioner on the basis of revised pay scale. Since this matter is very urgent it may kindly be ..... to be listed for admission on priority basis.	No Urgency
47.	Awadhesh Kumar Mishra 9308068153	Harendra Pati Tripathi	L.P.A. No. 416/2021	It relates to payment of salary. Since this matter is very urgent, it may kindly be listed for orders on priority basis.	Office to verify
48.	Awadhesh Kumar Mishra 9308068153	Chote lal Patel	L.P.A. No. 102/2021	It relates to dismissal from service. Judgment passed by Hon'ble Mr. Justice Mohit Kumar Shah is under challenge. Since this matter is very urgent it may kindly be listed for order on priority basis.	Office to verify
49.	Awadhesh Kumar Mishra 9308068153	Nawal Kishore Prasad Singh	CWJC. No. 16618/2017	It relates to grant the benefits of ACP which has been ..... Since this case is squarely covered by several	No Urgency



				Judgments, it may kindly be listed for orders on priority basis.	
50.	Mr. S.K. Verma 9835667955	Umesh Kumar Verma	CWJC. No. 23544/2018,	<p>Petitioner's case being CWJC No. 23544/2018 (Umesh Kumar Verma Vs. The State of Bihar &amp; Ors.) may kindly be ordered to be bifurcated &amp; separated from batch cases being (i) CWJC No. 21742/2019, (ii) CWJC No. 21831/2019, (iii) CWJC No. 21848/2019 &amp; (iv) CWJC No. 21875/2019 and listed separately under heading to be mentioned or for order for being heard on an early date. As petitioner's case being CWJC No. 23544/2018 is already distinguished/separated by the Division Bench's Order dated 31.01.2018 (Annexure-12) in L.P.A. No. 1584/2017 of this Hon'ble Court in favour of petitioner with direction of this Hon'ble Court for consideration of case of reinstatement of petitioner in his service of constable pursuant to the Rule 4C (1) of the Litigation Policy,- 2011 of the Bihar State Govt. and various orders passed in case of other similarly situated constables in whose cases this Hon'ble Court already granted benefit of their reinstatement in their service. While there is no said D.S. order in above referred batch cases so tagged with petitioner's case being CWJC No. 23544/2018 by advantage of the shoulder of the petitioner. Case of petitioner is not at all concerned with those batch cases and moreover on mentioning of</p>	No Urgency

				<p>petitioner petitioner's case being CWJC No. 23544/2018 was listed and since the said batch cases, were so tagged with the petitioner's case were also listed along with petitioner's case. On 18.04.2022 taking advantage of absence of advocate for petitioner, Advocate of so tagged batch cases succeeded in getting adjournment of 4 weeks i.e. on 16.05.2022 at the time of sitting of this Hon'ble Court while Advocate for petitioner watching for his term at SI. No. 37 for being heard, but petitioner's case could not be heard owing to taking adjournment by the advocate of so tagged batch cases.</p> <p>Accordingly, petitioner prayed hereby for bifurcating /separating CWJC No. 23544/2018 from the said batch cases and listing separately accordingly for being heard on an early date.</p>	
51.	Manoj Kumar 9334609470	Hare Ram Singh	I.A. No. 01/2022 in F.A. No. 07/2022	<p>During the pendency of the suit order of injunction was passed by this Hon'ble Court, which remained affirmed upto the Hon'ble Apex court, but taking advantage of the impugned Judgment/decree, and pendency the present appeal, the respondent have started selling on the suit properly according the instant I.A. has been filed for grant of Injunction, so the present I.A. may be hard on priority basis.</p>	To be Listed for IA
52.	Surendra Kumar Singh 9431047640	Kameshwar Mishra and Ors.	MJC. No. 870/2019	<p>This case relates to initiation of contempt against contemnors- Opposite Parties for disobedience of Order</p>	No Urgency

				dated 23.07.2018 passed by the Division Bench of this Hon'ble court but in spite of filing this contempt application, the order of the Hon'ble Court has not been complied with till date, Now a notification No. 366/2022 dated 30.03.2022 is issued for appointment but no age relaxation for the petitioners are given. Hence, this case may be heard on priority basis on 19.04.2022 itself as the matter is urgent being contempt matter.	
53.	Sanjay Kumar Singh 9431222866	Mrs. Meera Sharma & another	EC-BRHC01-30752-2022	The present application has been filed for transfer of A.B.P. No. 1961/2021 pending before the Sessions Judge, Bettiah to any other Court in the State of Bihar. The informant of this case is an advocate practicing in -Bettiah and in terms of the resolution taken by the Bar Association Bettiah that no local lawyer was allowed to appear for the petitioner. On account of pressure tactics adopted by the District Bar Association the matter was pending before Sessions Judge since 19.09.2021 and the next dated of the case is fixed on 30.04.2022. This case may kindly be listed on priority basis even with defects.	To be Listed once the case no is generated
54.	Mr. Shambhu Kumar 9431046071	Guiab Chandra Singh	CWJC No. 2101 of 2022	The present writ petition challenging inter alia order/ judgment dated 27.11.2019 passed in O.A. No. 050/00830 of 2016 by the learned Central Administrative Tribunal, Patna by which the said original application challenging the order of dismissal dated 04.08.2016 and the order	May be mentioned before the respective Bench only where the matter is listed

				<p>of Appellate Authority dated 22.08.2016 has been dismissed. ·</p> <p>The petitioner has been dismissed on charges of misbehaviour in drunken condition with unit In-charge Mrs. Nupur Singh consuming liquor, absenting unauthorisedly from duty and his effort to intimidate Mrs. Nupur Singh at Birpur Unit Office with the help of his acquaintances and two S.I.'s of Bihar Police and his close . relatives.</p> <p>The petitioner was posted at Patna on the post of Security Assistant (S.A/G) and is out of service on account of penalty of dismissal dated 04.08.2016. Hence urgency.</p>	
55.	Ajay Kumar 9905202918	The State of Bihar and Ors.	LPA. No. 959/2019	<p>According to appellants the date of retirement of respondent would be 31.05.2015, but according to the order/direction dated 02.04.2019 of the Hon'ble Court, the same is 31.05.2019. therefore, it is prayed that due to the pendency of this L.P.A either provisional pension or, the pension has not been paid to the respondent.</p>	No Urgency
56.	Mr. Vaibhava Veer Shanker 9582022159	Vikas Kumar (In person)	I.A No ..... of2022 in C.W.J.C No. 21044/2021	<p>The aforementioned Interlocutory application has been filed today, by and on behalf of Sri Braj Kishore Smarak Pratisthan to unlock the main gate which has been illegally locked by the secretary of Bihar Vidyapeeth. This I.A application is to be argued by Sri Umesh Prasad Singh, Sr. Adv and the case is to be listed tomorrow as such in view of the urgency of the matter this I.A application</p>	May be mentioned before the respective Bench only where the matter is listed

				be listed on the date fixed i.e. 19.04.2022.	
57.	Gyanendra Kumar Singh 9334157982	Satyajeet Krishna	C. W. J. C. No. -5562/2022	It is genuine apprehension that the shop in question of the petitioner can be vacated by the respondent bank with the help of the police in the garb of SARFAESI Act while at no point of time any notices have been served to the petitioner earlier under SARFAESI Act because the shop in question was mortgaged to the respondent bank by the erstwhile owner, respondent no. 4, and she didn't disclose this fact at the time of lease to the petitioner. The shop in question is only source of livelihood to the petitioner and his family. The shop in question is auctioned on 23-02-22 and possession on paper has already been given to the respondent bank on 28-03-22 and till date the respondent bank has not disclose the name of the new owner of the shop in question. The respondent bank is acting like a owner on behalf of the new purchaser and has been threatening since 22-03-22 to evict him from the shop in question forcefully without following the provisions of the Bihar Building (Lease, Rent &Eviction) Control Act any day. Hence heard the case at the earliest to protect the right of the petitioner.	May be mentioned before the respective Bench only where the matter is listed
58.	Sumeet Kumar Singh 8292999999	Nand Lal Kumar	CWJC No. 12333 of 2019	In the present case is for the direction to the respondent authority specially Superintendent of Police, Saran.(Chapra) as well as the D.I.G. as well as Central S lection Board.	No Urgency

				<p>Constable Recruitment, Bihar at Patna to consider the joining to the petitioner against Advertisement No. 1/2014 as the petitioner has been selected in the light of letter dated 23.06.2015 after all verification. Similar situated persons have approached Hon'ble Patna High Court vide CWJC Number 17845 of 2016 which to the writ application and the case of the petitioner stands on similar footing. The petitioner has been kept out for joining the post and it has been 6 Years and there is difficulty of survival for the petitioner. Hence the matter be listed earliest for hearing on urgent basis.</p>	
59.	Ajay Prasad. 9334106274	Mosmat Chandratara Devi	CWJC. No. 422/2019	<p>That the aforementioned case filed for payment of pension to the legal heir of Govt. employee. That the case has been ready for hearing, pleading has been completed and on 03.09.2019 order for listing the case under heading "For admission" but till today case has not been listed. Matter is very urgent. May be listed under heading Jar orders"</p>	No Urgency
60.	Awadhesh Kumar Mishra 9308068153	Mosst. Bibi Sahidan	MJC. No. 200/2019 Arising out of I.A. No. 7333/... IN M.A. No. 359/2007	<p>It relates to restoration of I.A. No. 7333/2012 filed in M.A. No. 359/2007. This matter is very urgent because substitution petition has been dismissed for default. Hence this case may kindly be listed for orders before on appropriate bench.</p>	To be Listed for restoration
61.	Md. Ziaul Quamar 9835233152	Diwakar Sharma and Ors.	CWJC. No. 5241/2020	<p>Matter related to arrear of salary through revised pay-scale. Matter squarely covered with L.P.A. No.</p>	No Urgency

				167/2016. Several order by this Hon'ble Court in this regards. Kindly list this case.	
62.	Md. Ziaul Quamar 9835233152	Dr. Kameshwar Jha	CWJC. No. 6352/2019	Aforemention writ petition for retirement benefit, petitioner is old aged about 85 yrs. Kindly list this case at appropriate bench. Counter already filed.	No Urgency
63.	Md. Ziaul Quamar 9835233152	Manisha Kumari	CWJC. No. 23113/2019	Aforemention writ petition, related to dismissal from Anganbari Sewika, DPO cancel on the basic of higher marks but private respondent is not residing in post. Region which is clearly by voter list of 2016. Notice already issued on 14.01.20 Kindly listed this case at appropriate bench.	No Urgency
64.	Md. Ziaul Quamar 9835233152	Md. Mobin Akhtar	CWJC. No. 18323/2018	Aforesaid writ petition related to salary (school service) kindly disposed this case in terms of Suresh Ram case (CWJC. No. 5489/2020) Kindly listed this case.	No Urgency
65.	Md. Ziaul Quamar 9835233152	Manawwer Ahmed	CWJC. No. 19544/2016	Afore mention petitioner, terminated from 4 <sup>th</sup> Grade service in Bank of Baroda. Kindly listed this case at appropriate bench.	To be Listed
66.	Md. Ziaul Quamar 9835233152	Birendra Prasad Srivastava and Ors.	CWJC. No. 1538/2020	Aforesaid writ related to health service matter Hon'ble Mr. Justice Chakradhari Sharan Singh directed to file counter affidavit and listed this case on 06 Apr. 2020 but till the date not listed Kindly listed this case.	No Urgency
67.	Md. Ziaul Quamar 9835233152	Fajalur Rahman	CWJC. No. 23739/2019	Matter related to education service Kindly list this case at appropriate bench.	No Urgency
68.	Mr. Parth Gaurav 8083614777	Bajjnath Sah	CWJC. No. 3522/2014	The present matter has not been heard on merits even for the single time since 2014. So, the same may kindly be listed at the earliest otherwise the same will become infructuous.	Insufficient details

69.	Mr. Lakshmi Kant Tiwary 9334333727	The Bihar State Road Transport Corporation	CWJC. No. 2592/2014	<p>In the aforesaid writ petition order of the Labour Court has been challenged by which the back wages of the workman have been awarded after more than 28 years without proper application of judicial mind and without consideration of 28 years ideal period. Even reference case was initiated after seventeen years in the matter. In this case certificate processing is being initiated vide certificate case no 699\2014\2015 by the certificate officer Patna. Who has issued distress warrant against the Administrator of the petitioner Bihar State Road Transport Corporation. An I.A petition bearing I.A no-6617 of 2017 has been filed in this aforesaid case for granting stay of the aforesaid certificate proceeding.</p> <p>Hence the matter is very urgent may kindly be listed under the heading</p>	No Urgency
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				‘for orders within a week with aforesaid I.A no – 6617/17 in the top of the list of the appropriate Bench.	
70.	Mr. Ravindra Kumar Rai 9430919317	Chandrakala devi	CWJC. No. 4449/2017	Respondent No-6-Smt. Khusbu Gupta is a widow and have no means of livelihood except the Shop in question, which was admittedly started by her late husband, and which was forcefully occupied by the Petitioner, Respondent No-6 has responsibility to maintain her children. There is a Stay operating against Respondent. There is a Judicial Order Dated-31.10.2017, for listing of the Case, but despite of that, the Matter never listed after the said Order	No Urgency
71.	Mr. Ravindra Kumar Rai 9430919317	Dr. Reyazul Mustafa and Ors.	CWJC. No. 17161/2013	In this case, there is a Order of Stay by Order No-2- Dated-11.12.2013 and Petitioners are avoiding early hearing of the Case as stay is in their favour. Petitioners are disposing off the Suit Property. This matter may be listed; otherwise the Responder will suffer irreparable legal injury	No Urgency
72.	Mr. Ravindra Kumar Rai 9430919317	Ramjharo Kunwar and Ors.	F.A. No. 178/2014	Appellants are Selling Suit land and agricultural	To be Listed for IA

				<p>products , and never deposited amount in Court despite of Order of Court , also Destroying the nature of Suit Property and making unfit for cultivation. I A No-1910 of 16 (Injunction) and I A-6380 of 15 (Vacating of Stay) has been filed by the Respondent for Restraining the Appellant ,and Vacating Stay granted before appearance of Respondent..</p> <p>Those IA, maybe listed on priority basis otherwise the respondent will suffer irreparable loss and legal injury</p>	
<b>CRIMINAL MATTERS</b>					
73.	Sunil Kumar Pandey 9835092477	Langtu Pandita and Ors.	Cr. Appl. (S.J) No. 1246/2022	In the above noted "Appeal", provisional bail has been granted by the learned trial Court till 22.04.2022. Hence, this appeal may be heard on priority basis.	May be mentioned before the respective Bench only where the matter is listed
74.	Sunil Kumar Pandey 9835092477	Upendra Pandit and Anr.	Cr. Appl. (S.J) No. 1247/2022	In the above noted "Appeal", provisional bail has been granted by the learned trial Court till 22.04.2022. Hence, this appeal may be heard on priority basis.	May be mentioned before the respective Bench only where the matter is listed
75.	N. A. Shamsi 9431017471	Abu Shadab @ Raju and Ors.	Cr. Misc. No. 31906 of 2018 (Quashing)	In the present case petitioners are accused in the complaint case No-699 of 2008 of which against others two accused	No Urgency

				in the same complaint case cognizance order are quashed by Hon'ble High Court in Criminal Misc. No- 20782 of 2012 by order dated 25-01-2018. Therefore, this Criminal Miscellaneous may kindly be listed for "Admission" before any appropriate Bench in the interest justice.	
76.	Bhola Prasad	Kumkum Devi @ Kumkum Srivastav	Cr. Appl. (S.J) No. 131/2022 (quashing) Listed at serial No. 5264 of consolidated list.	The above appeal has been filed against the order dt. 10.12.2021 passed by 1 <sup>st</sup> Addl. Sessions Judge cum special Judge Katihar in G.R. Case no. 2948/2021(Katihar Town P.S. case. No. 416/2021) whereby the discharge petition of the appellants Kumkum Devi @ Kumkum Srivastav and Manisha Srivastav u/s 227 of Cr. P.C. discharge from the charges has been refused as such the aforesaid appeal has been filed which is pending but the Ld. Court below given to days time for bringing the stay order after ... charges .... be framed as such matter is urgent.	May be mentioned before the respective Bench only where the matter is listed
77.	Bhola Prasad	Santosh Kumar	Cr. Misc. No. 14821/2022 (Serial No. 1316 of consolidated list)	The petitioner is circle officer and was trapped by vigilance Bihar, Patna for taking bribe money Rupees 20,000/ now he is in jail since 24.11.2021 and charge sheet has been submitted and he is facing some problem from the family because his wife is suffered mental problem due to this case as such she is required to treatment but no one help her as such prays for early hearing of matter.	May be mentioned before the respective Bench only where the matter is listed
78.	N. A. SHAMSI 9431017471	Md. Inaitullah Faisal@ Inilullah	Cr. Misc. No. 5305 of2020 (Quashing)	In the present case petitioner/husband granted stay of proceeding of impugned order in C.R.	No Urgency

				NO. 320 of 2018/Tr. No. 982 of 2019 by this Hon'ble Court order dated 06-02-2020. The petitioner/husband started tampering with witness and threatened the wife (O.P. No.2) of this case. Therefore, your Lordships may kindly list this case on priority basis before appropriate Bench in "Admission".	
79.	Shailesh Kr. Singh 9430061602	Suresh Pd. Mandal	Cr. WJC. No. 1849/2018 (Sl. No. 2808 of consolidated list)	Petitioner is retired distract programmer officer similar matter arising out of same P.S. case has been ..... So it may be heard priority basis.	May be mentioned before the respective Bench only where the matter is listed
80.	Shilpi Keshri 8987365744	DEV KANT SAH @ DEVKANT KUMAR.	CR. APP (S.J)/776/2022	THAT THE PRESENT BAIL APPLICATION HAS BEEN FILED FOR THE GRANT OF REGULAR BAIL IN CONNECTION WITH MOHIUDDIN NAGAR, P.S. CASE NO. 267 U/S-14-A-2 SC/ST SC /ST ACT (AB). That the wife of the petitioner is seriously ill and has been referred to higher centre. The petitioner is the only bread owner of the family.	May be mentioned before the respective Bench only where the matter is listed
81.	Harsh Anuj 9905814223	Rupesh Kumar Mishra and Ors.	Cr. Misc. No. 4457/2022	Petitioner No. 2 namely Krishna Mishra @ Kisan Mishra is suffering from Hepatitis B and his condition is precarious. He is behind ..... is in judicial custody since 17.09.2021. that is why the matter is urgent.	May be mentioned before the respective Bench only where the matter is listed
82.	NAFISUZZOH A 9931880160	Ahkam @ Md. Ahkam	Cr. Misc. No. 68638/2021	That, the petitioner for grant of regular bail in connection with Forbesganj P.S. Case No. 529/2021 arising out of same Police Station case in vide Cr. Misc. No. 60806/2021 (MITHU KUMAR YADA V@ MITHU KUMAR@)	May be mentioned before the respective Bench only where the matter is listed

				MITHU Vis The State of Bihar) and the presently the case is out of list, so this case may kindly this case heard on priority basis.	
83.	Ranvijay Singh 9334612716	Rajeev Kumar @ Rajeev Prasad	Cr. Misc .No. 17597/2022	That aforesaid case two time have mention before respective Bench, but same was not allowed. Petitioner sister marriage ceremony is going to be solemnized on 21.04.2022. petitioner is only person upon whom whole management of marriage of her sister is depend for kindly perusal of your lordship marriage invitation and is being attached with this mention slip. Under above circumstances my humble submission kindly list this case on 20.04.2022 at top of the list.	May be mentioned before the respective Bench only where the matter is listed
84.	Rahul Singh 9110930768	Bablu Sahani	Token No. Cr. Misc No. 22505/2022	That the marriage of the petitioner sister has been fixed on 27.04.2022 and only the petitioner is the Karta of the family. Therefore this case may be heard on the priority basis.	To be Listed in order of seniority in order of seniority
85.	Mr. Binay Krishna 9835088870	Vijay Singh and others	Cr. Appeal No. (S.J) 582 of 2021	In the aforesaid appeal the Appellant No. 1 and 5 have been arrested and their appeal has been withdrawn vide order dated 03.03.2022. The rest appellants have apprehension for their arrest. Therefore, the aforesaid Criminal Appeal may kindly be listed under heading for Order of Appellants No. 2 to 4 for hearing on 21.04.2022.	Office to verify
86.	Ajay Prasad 9334106274	Jagpati Devi	Cr. Misc.No.70309 of 2021	That, in the aforesaid case, the order was passed, taken cognizance against the petitioner and for the same cause of action, the title suit was filed and subsequently decree was passed in favour of the	May be mentioned before the respective Bench only where the matter is listed

				petitioner. Subsequently, the F.A. No.1986/1986 was filed, matter is pending before Hon'ble Court and is in violation of Article 227(4) of the Constitution of India. The matter is very urgent, May be placed under heading for admission before the appropriate Bench .	
87.	Ranjit Kumar 9709351364	Kundan Thakur	Cr. Appl. (D.B) No. 514/2021	That the appellant Kundan Thakur is in jail since 04.11.2018. that it is very important to mention hear that entire male member of the family are in jail and one accused Ravi Kant Sharma @ Chunu Thakur was died in 15.09.2020.	To be Listed subject to the availability of digitized record
88.	Mr. Binay Kumar 9931202486	Alok Thakur	Cr. Misc. No. 6759/2022	That petitioner's mother is very ill, Motihari Sadar Hospital referred her mother for further treatment, petitioner is only one who can take care of mother but he is in jail since long time. So, I pray lordship to put up the case for hearing.	May be mentioned before the respective Bench only where the matter is listed
89.	Ajit Kr. Singh 9431660499	Rajeev Kr. Singh	Cr. Revision. No. 669/2021	The present case has been filed by the petitioner ..... the exparte order due to non service of notice because the petitioner is residing at his native village and the petitioner Opp. Party deliberately and collusively sent the notice at wrong address. She managed to get exparte Order. So this case may kindly be taken up on priority basis because the execution case is going on So, this case may kindly be heard on urgently.	May be mentioned before the respective Bench only where the matter is listed
90.	Ajit Kr. Singh 9431660499	Rajeev Kr. Singh	Cr. Misc. No. 57140/2019	The quashing matter is of 2019. The other quashing matter filed after the presence case. But this case is not listed on the daily cause list since 2019. So this case may kindly be taken upon priority basis.	No Urgency

				Because the complainant has filed several cases against this petitioner. Petitioner is being harassed by OP. so, this case may kindly be taken up on priority basis.	
91.	Saket Anand 9975587106	Sambhu Rai	Cr. Appl. (D.B) No.525/2021	The matter was heard on 25.11.2021 and defects were pointed out and direction was to list it again under the same heading only after the defects are removed. Presently, the case is free from defects and mentioning was allowed to be listed on 21.01.2022 by order of JAD-1 of Hon'ble Patna High Court at ...68 The instant appeal is not listed after the defects has been removed till date, appellant is in custody since 20.04.2010, almost 12 years.	Office to verify and to be listed in order of seniority
92.	ANIL CHANDRA 9835088870	Vijay Singh	Cr. Appeal No. (S.J) 582 of 2021	In the aforesaid appeal the Appellant No. 1 and 5 have been arrested and their appeal has been withdrawn vide order dated 03.03.2022. The rest appellants have apprehension for their arrest. Therefore, the aforesaid Criminal Appeal may kindly be listed under heading for Order of Appellants No. 2 to 4 for hearing on 21.04.2022.	Office to verify
93.	Ajay Prasad 9334106274	SUDHA DEVI@ SUDHA DEVI AGRAWAL	Cr.WJC. No. 565/2021	That the aforesaid criminal writ application was filed for issuance of a direction to the respondent no.5, O/c. Lakhisarai PS for registration of First information Report as per provision under Section 154 Chapter XII of Cr. P.C. The petitioner has residential house within the locality of Municipal Corporation bearing Tauji No.1282, 1286, 1288, 1890, Khato No.426, 417,	May be mentioned before the respective Bench only where the matter is listed

				<p>Khesra No.490, 491,492 Jamabandi No.63, area 15 decimal of Holding No.356. That the respondent tried to demolish the house and tried to capture the house. The petitioner filed the case for registration of FIR but in spite of that F.I.R. has not been registered. The matter is very urgent, may be listed before appropriate bench.</p>	
94.	Raghunandan Kumar Singh	Vijay Kumar Singh @ Vijay Kumar	Cr. Misc No. 57820/2021	<p>The petitioner is only son of Sonamati Devi who is very old lady aged about 97 years suffering from multiple disease having high B.P. 180/130 and the petitioner is only son to look after her. The petitioner is in custody since 23.03.2021 to the offence u/s 25 (B) (a), 26/35 of the Arms Act. present case is listed in consolidation list at Sl. No. 254 of dated 18.04.2022 in the Court of Hon'ble Mr. Justice Anil Kumar Sinha.</p>	May be mentioned before the respective Bench only where the matter is listed